

CENTRAL ADMINISTRATIVE TRIBUNAL
CALCUTTA BENCH
KOLKATA

OA. 350/855/2019

Date of order: 23.07.2019

Present :Hon'ble Ms. Bidisha Banerjee, Judicial Member
Hon'ble Dr. Nandita Chatterjee, Administrative Member

Sri Tapan Kr. Khastagir, son of late
Manindra.lal Khastagir, retired as
Superingendent (letter and
Registration), Kolkata Railway Mail
Service Division, Kolkata, residing at B-
1/6, Dakshini Housing Estate, Phase- I,
P.S. Rabindranagar, Kolkata- 18.

.....Applicant.

-versus-

1. Union of India, through the Secretary,
Ministry of Communication, Dept. of
Posts, Dak-Bhawan, New Delhi- 1.
2. The Chief Post Master General, West
Bengal Circle, Kolkata- 12.
3. The Senior Superintendent, Kolkata
Railway Mail Service Division,
Kolkata- 1.

.....Respondents.

For the Applicant : Mr. N. Roy, Counsel

For the Respondents : Mr. S. K. Ghosh, Counsel

O R D E R (Oral)

Per Ms. Bidisha Banerjee, JM:

This application has been filed to seek the following reliefs:

"8(a) To issue direction upon the respondent authorities to consider the representation dtd. 11.02.2019 for revision of pension of the applicant forthwith.

(b) To issue further direction upon the respondent authorities, the pension has been refixed as last pay drawn Rs. 9250/- in the

scale of Rs. 7500-250-12000/- and to pay other pensionary benefits as per revised enhanced pay.

(c) To issue further direction upon the respondent authorities for the revision of pension for Sixth and seventh pay commission considering the enhancement of pension of the applicant forthwith.

(d) Any other order or further order or orders as learned Tribunal deem fit and proper under the circumstances of the case.

(e) To produce connected departmental record at the time of hearing."

2. Heard ld. Counsel for both sides and perused the materials placed on record.

3. Ld. Counsel for applicant submits that the applicant had preferred a representation on 11.02.2019 in regard to revision of his pension which has not yet been disposed of by the respondent authorities.

4. Ld. Counsel for applicant also submits that he would be satisfied if a direction is given to the Respondent No. 2 or any other competent authority to dispose of the representation of the applicant in a time bound manner.

5. Therefore, without entering into the merits of the matter, we dispose of the OA with a direction upon the concerned respondent no. 2 or any other competent authority to consider and dispose of the representation of the applicant within a period of 2 months from the date of receipt of copy of this order. The decision will be taken be communicated to the applicant forthwith.

6. The O.A. is accordingly disposed of. No costs.

(Dr. Nandita Chatterjee)
Member (A)

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(Bidisha Banerjee)
Member (J)